NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 1/2015 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08,2016

NAME OF THE COMPANY: M/s Union of India V/s. Financial Technologies (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 388b

S.NO	. NAME	DESIGNATION	REPRESENTATION	SIGNATURE
12	Ms. Anubha a	all Adv	R20	Andha.
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	MR. ANSHUMAA	ROY GOWAT ADV]	7,0(10.00)	M
9-	mr. Harshur,	blan- Iha CAdu	-) for Resp. 4 40,29	g de
eu.	M. Vivae A	WHEA AND T		
6.	Mr. KARAND	SEP KHANINA,	for INTERVENORS	farfin
7	Mr. Richi Ag	rewale, Ad		
	Mr. Anker S	aigal ad.	P 0 1	Riff
4	Mr. Rishabh	Parikh, Adv	for R. 1	(Killy)
10.	Ms. Priyank	Vora, Adv.		. 111.
		in Parikh, Adv.		
	Mr Naveen C			
	Kirtiman Su		FOR letitioner	•
14.	PRANOW A	YRAWAL, ADIV		
15.	PRATEGIL D	HANDA, Adv J		

PTO

ORDER

Consensus has been reached with respect to the name of the Hon'ble Judge of the Supreme Court to be nominated as the Chairman of the committee constituted vide orders dated 16th June, 2016 and 24th June, 2016. Both the parties have agreed to the appointment of Hon'ble Mr. Justice J.P.Mathur, Retd. Judge of the Hon'ble Supreme Court, who has also accorded his consent.

- 2. In view of the same, further steps be taken before duly the constituted committee.
- 3. Company Application No. 13/C-II/2016 stands disposed off.

4. To come up for further consideration on 28.09.2016.

(Ina Malhotra) Member Judicial

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(R. Varaunaru) Member Judicial

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